

(b) if so, the findings thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). Information is being collected from the Government of Punjab and will be placed on the Table of the House.

Licence for setting up of Vanaspati Factory

6293. SHRI ARJUN SETHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Orissa Government's proposal for issuing a licence in favour of establishing a Vanaspati factory in the State is still under consideration of his Ministry;

(b) whether his Ministry is in favour of such proposal; and

(c) if so, when it will be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) to (c). No proposal for establishing a vanaspati factory in Orissa has been received from the State Government. However, an application for industrial licence from a private party in Calcutta for setting up a vanaspati factory in Orissa has been recommended by the State Government. In accordance with the procedures applicable, the application will be placed before the Licensing Committee shortly for consideration.

Request for Financial Assistance for opening Sugarcane Factory and Sugar Mill in West Bengal

6294. SHRI GADADHAR SAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Government have received any proposal from the State Government of West Bengal for financial assistance for the opening of the sugarcane factory and sugar mill at Ahmedpur in Birbhum, West Bengal; and

(b) if so, what steps are being taken to open the sugar mill there?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) No, Sir.

(b) Does not arise.

Central Land Reforms Committee

6295. SHRI GADADHAR SAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) the functions of the Central Land Reforms Committee in the States;

(b) the rights of the Committee; and

(c) the nature of recommendations the Committee can forward?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c). The functions of the Central Land Reforms Committee and the recommendations which the Committee will make to the State Governments are as follows:

(i) to maintain continuous study of problems relating to the ownership, management, cultivation and distribution of land; (ii) to assist the States in determining and carrying out programmes of lands reforms; (iii) to evaluate and report from time to time upon the operation, progress and effects of measures of land reform including enforcement of limits on personal cultivation and ownership, reduction of rent, security of tenure, consolidation of holdings and prevention of their fragmentation etc. (iv) to advise on schemes of resettlement on land for the landless agricultural workers, conferment of ownership of homesteads or house sites to the landless agricultural labourers, including members of Scheduled Castes and Scheduled Tribes, and other related problems. (v) to recommend such measures and adjustments in land policy as may be necessary with a view to the fulfilment of the Directives of State Policy prescribed in the Constitution and the programme and objectives of the Five-Year Plans.

(vi) to advise and assist the States in formulating proposals, enacting suitable legislation and extending implementation;

(vii) to entrust special problems for study to individual experts and long term problems to Land Reforms Centre which is in the process of being set up.